

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Applications Nos. 13 of 1999 & 691/99

Jabalpur, this the 11th day of August, 2003.

Hon'ble Mr. J.K. Kaushik, Judicial Member

Hon'ble Mr. Anand Kumar Bhatt, Administrative Member

(i) Original Application No. 13 of 1999

: 1. Shankar Singh Solanki,
S/o Shri Nathu Singh Solanki,
Aged 58 years,
Senior Technical Supervisor,
R/o Qr No. III/25 TTC Colony,
Ridge Road, Jabalpur.

2. SK Meshram,
S/o Shri RH Meshram
Aged 51 years, TTA,
R/o 1069 Bhole Kutir,
Gupteswar, Jabalpur.

3. AK Srivastav,
S/o Late Shri BB Srivastav,
Aged 47 years, TTA,
R/o Qr No. III/24,
TTC Colony, Ridge Road,
Jabalpur.

4. AK Morey,
S/o Shri Ramchandra,
Aged 44 years, T.S,
Qr No. 610 Shaktinagar,
Jabalpur.

5. KC Bain,
S/o Shri Chhotelal Bain,
Aged 41 years, T.T.A
R/o Qr No. II/3 TTC Colony,
Ridge Road, Jabalpur.

6. DR. Pole,
S/o Shri RN Pole,
Aged 42 years, T.T.A
R/o 32 Viveknagar,
Yadav Colony, Jabalpur.

7. Ashok Verma,
S/o Shri BP Verma,
Aged 44 years, T.T.A
R/o Qr No.III/35
TTC Colony,
Ridge Road, Jabalpur.

8. MK Gupta,
S/o Shri BM Gupta,
Aged 41 years, T.T.A,
Qr No.III/37 TTC Colony,
Ridge Road, Jabalpur.

9. AD Mondal,
S/o Shri SK Mondal,
Aged 42 years, T.T.A,
Qr No.III/26 TTC Colony,
Ridge Road, Jabalpur.

10. RP Tiwari,
S/o Late Shri SP Tiwari,
Aged 43 years, T.T.A
R/o Qr No.III/2 TTC Colony,
Ridge Road, Jabalpur.

11. DK Rathore,
S/o Shri Beni Singh Rathore,
Aged 37 years, T.T.A,
R/o 454 Jonesganj,
Jabalpur.

12. DK Upadhyay,
S/o Shri PN Upadhyay,
Aged 37 years, T.T.A,
R/o 342 Shivnagar,
Damohnaka, Jabalpur.

13. RK Saraogi,
S/o Shri BK Saraogi,
Aged 38 years, T.T.A,
R/o Qr No.II/8,
TTC Colony, Ridge Road,
Jabalpur.

Dr

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14. SL Koti,
S/o Late Shri Mangal Prasad,
Aged 47 years, T.T.A.
R/o 264B, Sidhbalal Ward,
Ghamapur, Jabalpur.

15. Vinod Kumar Dagore,
S/o Shri Banshilal,
Aged 42 years, T.T.A.
R/o House No. 325,
Behind Paras Building,
Narmada Road, Rampur,
Jabalpur.

(By Advocate - Smt. S. Menon Sr. Advocate)

VERSUS

: 1. Union of India,
Through : The Secretary,
Ministry of Communication,
Sanchar Bhawan,
New Delhi.

2. The Director General,
P & T
Dak Tar Bhawan,
New Delhi.

3. Chief General Manager,
MP Telecom Circle,
Hoshangabad Road,
Bhopal - 12.

4. Chief General Manager,
B.R.B.A.I.T.I.
Ridge Road, Jabalpur.

(By Advocate - Shri B. Dasilva)



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(ii)Original Application No. 691 of 1999

Shri Manhohar Keshav Rao Dhade
S/o Shri Keshav Rao
aged 52 years
R/o RTTC Bhaskar Bhavan
Quarter No. Type III/2
Seminary Hills
Near T.V. Tower
Nagpur.

APPLICANT

(By Advocate - Smt. S. Menon Sr.Adv.)

VERSUS

1. Union of India
Through : The Secretary
Ministry of Communication
Sanchar Bhavan New Delhi
2. The Director General
P & T
Dak Tar Bhavan
New Delhi.
3. Chief General Manager
MP Telecom Circle
Hoshangabad Road
Bhopal - 12.
4. Chief General Manager
B.R.B.A.I.T.T
Ridge Road
Jabalpur.

RESPONDENTS

(By Advocate - Mr. B. Dasilva)

O R D E R (ORAL)

By J.K. Kaushik, Judicial Member -

Shri Shankar Singh Solanki and others have filed this Original Application under Section 19 of the Administrative Tribunal Act for claiming payment of special pay at the rate of Rs. 30/- per month, retrospectively.

2. OA No. 13/99 and 691/99 respectively with the prayer that they may be paid instructional allowance by treating them at par with Technicians/Technical Supervisors of ALTTC, Ghaziabad.

3. We have heard the learned counsel for the parties at a considerable length. These cases involved dispute question of facts especially as regard as to whether these applicants in fact perform instructional duties or not and for that the sufficient records are not available. A suggestion has been made on behalf of the learned counsel for the applicant that

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the applicant have gathered the complete material in this matter indicating actual work performed by them and a direction be given to the respondents to entertain their grievances. They would approach to competent authority and submit their claim. The learned counsel for the respondents is hesitant for such course of action. The learned counsel for the respondents has urged that this matter could be disposed of as per records available in the file

We have considered the above submissions and are of considered opinion that in the facts and circumstances of the case interest of justice would be met if the matter is remanded to the respondents. In this view of the matter we pass the order as under.

The applicants are directed to make a detailed and exhaustive representation to the competent authority narrating therein their complete grievances and also submit the requisite papers in support of their claim and the respondents shall thereafter decide the same within a period of 3 months. The respondents are expected to allow the personal hearing to the applicants and also examine the each and every grounds that may be taken by them. The Original Application stands disposed of accordingly. In case the applicants still feel aggrieved by any order which may be passed in view of this order, they shall be ^{at} liberty to agitate the matter afresh, in case, they are so advised. No costs.

Anand Kumar Bhatt
(Anand Kumar Bhatt)
Administrative Member

J.K. Kaushik
(J.K. Kaushik)
Judicial Member

SM

पूर्णकाल सं. गो/व्या..... अवलम्बन दि.....
प्रेरिति अवे/टिकट/.....
उच्च न्यायालय अ.वि.विभाग, न्यायालय
सभा श्री/दीपाली/..... अ.वि.विभाग, न्यायालय
सभा श्री/दीपाली/..... अ.वि.विभाग, न्यायालय
(1) अ.वि.विभाग, न्यायालय
दूसरा दिन अनुसार विवरण

Smt. S. Menon (2 copies)
Smt. B. G. S. Silka (2)
19/10/1988

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